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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A./T.A. No. 33 1989C. D. Jena Applicant (s)

Versus

union of India & another Respondent (s)

| Sr. No. | Date | Order with Signature |
|---------|--------|---|
| 1 | 6.2.89 | <p>We have heard Mr. Pradipt Mohanty, learned Counsel for the Petitioner on the question of admission. The grievance of the applicant is that the applicant has been transferred from Puri to Talcher vide Annexure-3. Mr. Pradipta Mohanty, learned Counsel for the applicant pressed that the transfer should be stayed. We do not find any merit to admit this case for hearing as the transfer order is being effected on exigencies of service. As such, we have directed that the representation filed by the Petitioner be taken into consideration by the Divisional Mechanical Engineer, S.E. Railway, Khurda Road. Hence, section 20 of the Administrative Tribunals Act, 1985 would create a bar in entertaining this application. We therefore dismiss the application and we would direct the Divisional Mechanical Engineer, S.E. Railway Khurda to dispose of this representation within one month from the date of receipt of copy of this order. We have not admitted this case for hearing. Any way the Divisional Mechanical Engineer, S.E. Railway Khurda would dispose of the representation on merit. Send a copy of this ordersheet to the Respondents along with a copy of this application.</p> <p style="text-align: center;">EIN 200000001</p> |

| Serial No. of Order | Date of Order | Order with Signature |
|---------------------------|------------------|---|
| | | <p>cont. 6.2.89 filed by this applicant.</p> <p><i>Franklin</i> Vice-Chairman <i>Franklin</i> Member (Judicial)</p> |